

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,  
NEW DELHI

ORIGINAL APPLICATION NO. 712/2019

IN THE MATTER OF:

KIRAN KAPOOR

.....APPLICANT(S)

VERSUS

GOVT. OF NCT OF DELHI & ORS.

.....RESPONDENT(S)

NDOH:- 16.12.2019

INDEX

S. NO.	PARTICULARS	Page No.
1.	Action Taken Report For And On Behalf Of DPCC In Compliance Of The Order Dated 16.09.2019	1 - 2
2.	<u>Annexure-A (Colly)</u> Copies of the orders dated 07.12.2019 issued by DPCC to 3 Units.	3 - 8
3.	<u>Annexure-B (Colly)</u> Copy of the direction dated 07.12.2019 issued to North MCD and DDA.	9 - 13
4.	<u>Annexure-C (Colly)</u> Copy of the Action Taken Report dated 12.12.2019 received from North MCD.	14 - 18

Filed by

(Mohd. Arif)  
Sr. Env. Engineer  
(Delhi Pollution Control Committee)

New Delhi:  
Dated: 12.12.2019

**BEFORE THE PRINCIPAL BENCH,  
NATIONAL GREEN TRIBUNAL, NEW DELHI**

**Original Application No. 712/2019**

**IN THE MATTER OF:**

Kiran Kapoor

... Applicant

VERSUS

Govt. of NCT of Delhi & Ors.

... Respondents

**ACTION TAKEN REPORT ON BEHALF OF DELHI POLLUTION  
CONTROL COMMITTEE IN TERMS OF THE ORDER DATED 16.09.2019**

**IT IS MOST RESPECTFULLY SHOWETH:**

1. That this Hon'ble Tribunal took up the above referred matter on 16.09.2019 and pleased to issue following directions:

*".....Grievance in this application is against illegal activity of denting and painting in violation of environmental norms at New Rajinder Nagar area adjoining NPL Colony, Delhi-110060....."*

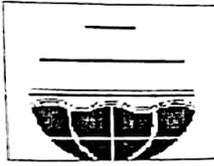
2. That in compliance of the orders passed by this Hon'ble Tribunal, the area mentioned in the order was inspected by DPCC Officials on 05.12.2019. During inspection, three units namely M/s Nisar (Site No. 4), M/s Irfan Khureshi (Site No. 9 & 10) and M/s Guddu (Site No. 13 & 14) at DDA Market, Local Shopping Centre, New Rajendra Nagar, Delhi were found engaged in the activity of denting of cars, repairing and other mechanical work.
3. That Directions for closure vide order dated 07.12.2019 were issued to M/s Nisar, M/s Irfan Khureshi and M/s Guddu as all three units were operating in the area which is allotted by DDA for the vegetables and fruit trading only. DPCC had also imposed Rs. 1,00,000/- (One Lakh) each as Environmental Damage Compensation on three units i.e., M/s Nisar, M/s Irfan Khureshi and M/s Guddu. Copies of the orders dated 07.12.2019 are annexed herewith as ANNEXURE-A (colly).



4. That further, directions were also issued to North MCD and DDA to take appropriate action at their end. Copy of directions dated 07.12.2019 are annexed herewith as **ANNEXURE-B (colly)**.
  
5. That the North MCD has furnished action taken report on 12.12.2019. It has submitted that in the said actions encroachments including vehicles being repaired, meant for denting/painting were removed. The SHO, PS Rajinder Nagar was also requested to keep strict vigil over the area so that re-encroachment may not occur. Copy of action taken report dated 12.12.2019 received from North MCD is annexed herewith as **ANNEXURE-C (colly)**.

Date:  
Place:

  
(Mohd. Arif)  
Sr. Environmental Engineer



DELHI POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)  
4TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6  
visit us at : <http://dpcc.delhigovt.nic.in>

F.No.DPCC/CMC VII/Orange/ 7179-78

Dated: 07/12/19

To,

M/S Guddu  
DDA market  
Local shopping centre  
MOR land site no. 13, 14.  
New Rajender Nagar adjoining NPL colony  
Delhi - 110060

Annexure - A (colly)

**Subject: - Directions u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981 as amended to date in compliance of order of Hon'ble NGT dated 16.09.2019 in the matter of OA No. 712/2019, Kiran Kapoor, H-block president welfare Vs Govt. of NCT of Delhi.**

Whereas, Central Pollution Control Board is the State Board for all the Union Territories to exercise powers and perform functions under the Air (Prevention & Control of Pollution) Act, 1981 and Water (Prevention & Control of Pollution) Act, 1974.

Whereas, Central Pollution Control Board has delegated all its powers and functions under the Air (Prevention & Control of pollution) Act, 1981 and Water (Prevention & Control of Pollution) Act, 1974 in respect of Union Territory of Delhi to Delhi Pollution Control Committee.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987.

And whereas, it is mandatory under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall Establish or operate any industrial plant in an Air Pollution Control Area.

And whereas, the Hon'ble NGT vide its order dated 16.09.2019, in the above matter directed as below:

Let Delhi Pollution Control Committee (DPCC) and the North Delhi Municipal Corporation (NDMC) look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within one month.

And whereas, in compliance of Hon'ble NGT order dated 16.09.2019, the officials of DPCC, inspected the unit on 05.12.2019 to survey the area and made following observation:

- The owner of the unit (M/S Guddu, DDA market, Local shopping centre, MOR land site no. 13 & 14, New Rajender Nagar adjoining NPL colony, Delhi - 110060) is operating the unit at the aforesaid address & engaged in the activity of **Repairing and Mechanical work**

Contd...2

- As reported, the stalls/area has been allotted by the DDA for the vegetable and fruit trade only, but during inspection the premises is being engaged in the work of denting of cars.

Now, therefore, in view of the above, in compliance of order of Hon'ble National Green Tribunal (NGT) dated **16.09.2019**, Competent Authority in DPCC has decided to issue following directions:

- i) That you Addressee shall close your unit with immediate effect.
- i) That the concerned authority in BSES Rajdhani Pvt. Ltd. shall disconnect the electricity supply to the Addressee unit with immediate effect.
- ii) That the concerned authority in Delhi Jal Board shall disconnect the water supply to the addressee unit with immediate effect.
- iii) That the concerned Sub Divisional Magistrate(Karol Bagh), flatted factory complex building, Jhandewalan, New Delhi – 110002, shall take necessary action to ensure the effective closure / sealing of the Addressee unit with immediate effect.
- iv) That, you Addressee shall deposit the Environmental Compensation of Rs. 1,00,000/- (Rupees One Lakh) by way of demand draft in favor of Delhi Pollution Control Committee as compensation for damaging the Environment within 07 days from service of this letter.

This is being issued as per the decision taken by the Competent Authority in Delhi Pollution Control Committee.

(Md. Arif)  
~~Sr. Environmental Engineer~~  
DPCC, Consent Management Cell-VII

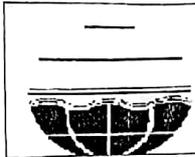
**Copy for information and necessary action to:**

1. The Member (Water), Delhi Jal Board, Varunalya Phase-II, Jhandewalan, New Delhi-110055: to disconnect the water supply to the Addressee unit with immediate effect and send the compliance report within 15 days.
2. The Chief Executive Officer, BSES Rajdhani Power Ltd., BSES Bhawan, Nehru Place, New Delhi-110019 - to disconnect electricity supply to the Addressee unit with immediate effect and send the compliance report within 15 days.
3. That the concerned Sub Divisional Magistrate(Karol Bagh), flatted factory complex building, Jhandewalan, New Delhi – 110002, shall take necessary action to ensure the effective closure / sealing of the Addressee unit with immediate effect.
4. Master File, CMC-VII.

(K. Kumar)  
Environmental Engineer  
DPCC, Consent Management Cell-VII

o/c

By Speed Post



**DELHI POLLUTION CONTROL COMMITTEE**  
**DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)**  
**4TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6**  
visit us at : <http://dpcc.delhigovt.nic.in>

F.No.DPCC/CMC/Orange/ 779-83

Dated: 07/12/2019

To,  
M/S Nisar  
DDA market  
Local shopping centre  
MOR land site no. 4  
New Rajender Nagar adjoining NPL colony  
Delhi - 110060

**Subject: - Directions u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981 as amended to date in compliance of order of Hon'ble NGT dated 16.09.2019 in the matter of OA No. 712/2019, Kiran kapoor, H-block president welfare Vs Govt. of NCT of Delhi.**

Whereas, Central Pollution Control Board is the State Board for all the Union Territories to exercise powers and perform functions under the Air (Prevention & Control of Pollution) Act, 1981 and Water (Prevention & Control of Pollution) Act, 1974.

Whereas, Central Pollution Control Board has delegated all its powers and functions under the Air (Prevention & Control of pollution) Act, 1981 and Water (Prevention & Control of Pollution) Act, 1974 in respect of Union Territory of Delhi to Delhi Pollution Control Committee.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987.

And whereas, it is mandatory under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall Establish or operate any industrial plant in an Air Pollution Control Area.

And whereas, the Hon'ble NGT vide its order dated **16.09.2019**, in the above matter directed as below:

Let Delhi Pollution Control Committee (DPCC) and the North Delhi Municipal Corporation (NDMC) look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within one month.

And whereas, in compliance of Hon'ble NGT order dated **16.09.2019**, the officials of DPCC, inspected the unit on **05.12.2019** to survey the area and made following observation:

- The owner of the unit (M/S Nisar, DDA market, Local shopping centre, MOR land site no. 4, New Rajender Nagar adjoining NPL colony, Delhi - 110060) is operating the unit at the aforesaid address & engaged in the activity of **denting of cars**.

- As reported, the stalls/area has been allotted by the DDA for the vegetable and fruit trade only, but during inspection the premises is being engaged in the work of denting of cars.

Now, therefore, in view of the above, in compliance of order of Hon'ble National Green Tribunal (NGT) dated **16.09.2019**, Competent Authority in DPCC has decided to issue following directions:

- i) That you Addressee shall close your unit with immediate effect.
- i) That the concerned authority in BSES Rajdhani Pvt. Ltd. shall disconnect the electricity supply to the Addressee unit with immediate effect.
- ii) That the concerned authority in Delhi Jal Board shall disconnect the water supply to the addressee unit with immediate effect.
- iii) That the concerned Sub Divisional Magistrate(Karol Bagh), flatted factory complex building, Jhandewalan, New Delhi – 110002, shall take necessary action to ensure the effective closure / sealing of the Addressee unit with immediate effect.
- iv) That, you Addressee shall deposit the Environmental Compensation of Rs. 1,00,000/- (Rupees One Lakh) by way of demand draft in favor of Delhi Pollution Control Committee as compensation for damaging the Environment within 07 days from service of this letter.

This is being issued as per the decision taken by the Competent Authority in Delhi Pollution Control Committee.

(Md. Arif)  
~~Sr. Environmental Engineer~~  
DPCC, Consent Management Cell-VII

**Copy for information and necessary action to:**

1. The Member (Water), Delhi Jal Board, Varunalya Phase-II, Jhandewalan, New Delhi-110055: to disconnect the water supply to the Addressee unit with immediate effect and send the compliance report within 15 days.
2. The Chief Executive Officer, BSES Rajdhani Power Ltd., BSES Bhawan, Nehru Place, New Delhi-110019 - to disconnect electricity supply to the Addressee unit with immediate effect and send the compliance report within 15 days.
3. That the concerned Sub Divisional Magistrate(Karol Bagh), flatted factory complex building, Jhandewalan, New Delhi – 110002, shall take necessary action to ensure the effective closure / sealing of the Addressee unit with immediate effect.
4. Master File, CMC-II.

(K. Kumar)  
Environmental Engineer  
DPCC, Consent Management Cell-VII

o/c

c/p  
By Speed Post

	<b>DELHI POLLUTION CONTROL COMMITTEE</b> <b>DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)</b> <b>4TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6</b> visit us at : <a href="http://dpcc.delhigovt.nic.in">http://dpcc.delhigovt.nic.in</a>
---	---

F.No.DPCC/CMC/VI/Orange/7184-88

Dated: 07/12/19

To,

M/S Irfan Khureshi  
DDA market  
Local shopping centre  
MOR land site no. 9, 10.  
New Rajender Nagar adjoining NPL colony  
Delhi - 110060

**Subject: - Directions u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981 as amended to date in compliance of order of Hon'ble NGT dated 16.09.2019 in the matter of OA No. 712/2019, Kiran Kapoor, H-block president welfare Vs Govt. of NCT of Delhi.**

Whereas, Central Pollution Control Board is the State Board for all the Union Territories to exercise powers and perform functions under the Air (Prevention & Control of Pollution) Act, 1981 and Water (Prevention & Control of Pollution) Act, 1974.

Whereas, Central Pollution Control Board has delegated all its powers and functions under the Air (Prevention & Control of pollution) Act, 1981 and Water (Prevention & Control of Pollution) Act, 1974 in respect of Union Territory of Delhi to Delhi Pollution Control Committee.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987.

And whereas, it is mandatory under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall Establish or operate any industrial plant in an Air Pollution Control Area.

And whereas, the Hon'ble NGT vide its order dated **16.09.2019**, in the above matter directed as below:

Let Delhi Pollution Control Committee (DPCC) and the North Delhi Municipal Corporation (NDMC) look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within one month.

And whereas, in compliance of Hon'ble NGT order dated **16.09.2019**, the officials of DPCC, inspected the unit on **05.12.2019** to survey the area and made following observation:

- The owner of the unit (M/S Irfan Khureshi, DDA market, Local shopping centre, MOR land site no. 9 & 10, New Rajender Nagar adjoining NPL colony, Delhi - 110060) is operating the unit at the aforesaid address & engaged in the activity of **denting of cars**.

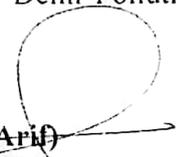
Contd...2

- As reported, the stalls/area has been allotted by the DDA for the vegetable and fruit trade only, but during inspection the premises is being engaged in the work of denting of cars.

Now, therefore, in view of the above, in compliance of order of Hon'ble National Green Tribunal (NGT) dated **16.09.2019**, Competent Authority in DPCC has decided to issue following directions:

- i) That you Addressee shall close your unit with immediate effect.
- i) That the concerned authority in BSES Rajdhani Pvt. Ltd. shall disconnect the electricity supply to the Addressee unit with immediate effect.
- ii) That the concerned authority in Delhi Jal Board shall disconnect the water supply to the addressee unit with immediate effect.
- iii) That the concerned Sub Divisional Magistrate (Karol Bagh), flatted factory complex building, Jhandewalan, New Delhi – 110002, shall take necessary action to ensure the effective closure / sealing of the Addressee unit with immediate effect.
- iv) That, you Addressee shall deposit the Environmental Compensation of Rs. 1.00,000/- (Rupees One Lakh) by way of demand draft in favor of Delhi Pollution Control Committee as compensation for damaging the Environment within 07 days from service of this letter.

This is being issued as per the decision taken by the Competent Authority in Delhi Pollution Control Committee.

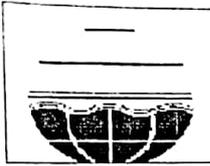
  
(Md. Arif)  
**Sr. Environmental Engineer**  
**DPCC, Consent Management Cell-VII**

**Copy for information and necessary action to:**

1. The Member (Water), Delhi Jal Board, Varunalya Phase-II, Jhandewalan, New Delhi-110055: to disconnect the water supply to the Addressee unit with immediate effect and send the compliance report within 15 days.
2. The Chief Executive Officer, BSES Rajdhani Power Ltd., BSES Bhawan, Nehru Place, New Delhi-110019 - to disconnect electricity supply to the Addressee unit with immediate effect and send the compliance report within 15 days.
3. That the concerned Sub Divisional Magistrate (Karol Bagh), flatted factory complex building, Jhandewalan, New Delhi – 110002, shall take necessary action to ensure the effective closure / sealing of the Addressee unit with immediate effect and send the compliance report within 15 days.
4. Master File, CMC-II.

  
(K. Kumar)  
**Environmental Engineer**  
**DPCC, Consent Management Cell-VII**

o/c



By Speed Post (9)

**DELHI POLLUTION CONTROL COMMITTEE**  
**DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)**  
**4TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6**  
visit us at : <http://dpcc.delhigovt.nic.in>

F.No.DPCC/CMC-VII/Orange/ 7172-73

Dated: 07/12/19

To,

The Vice Chairman  
Delhi Development Authority (DDA)  
Barapullah Rd, beside SBI Bank  
Aviation Colony, INA Colony  
New Delhi, Delhi 110023

Annexure - B (copy)

**Subject: - Directions u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981 as amended to date in compliance of order of Hon'ble NGT dated 16.09.2019 in the matter of OA No. 712/2019, Kiran Kapoor, H-block president welfare Vs Govt. of NCT of Delhi.**

Whereas, Central Pollution Control Board is the State Board for all the Union Territories to exercise powers and perform functions under the Air (Prevention & Control of Pollution) Act, 1981 and Water (Prevention & Control of Pollution) Act, 1974.

Whereas, Central Pollution Control Board has delegated all its powers and functions under the Air (Prevention & Control of pollution) Act, 1981 and Water (Prevention & Control of Pollution) Act, 1974 in respect of Union Territory of Delhi to Delhi Pollution Control Committee.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987.

And whereas, it is mandatory under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall Establish or operate any industrial plant in an Air Pollution Control Area.

And whereas, the Hon'ble NGT vide its order dated **16.09.2019**, in the above matter directed as below:

Let Delhi Pollution Control Committee (DPCC) and the North Delhi Municipal Corporation (NDMC) look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within one month.

And whereas, in compliance of Hon'ble NGT order dated **16.09.2019**, the officials of DPCC inspected the unit on **05.12.2019** to survey the area and made following observation:

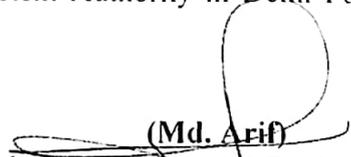
- The owner of the unit (M/S Nisar, DDA market, Local shopping centre, MOR land site no. 4, New Rajender Nagar adjoining NPL colony, Delhi - 110060) is operating the unit at the aforesaid address & engaged in the activity of **denting of cars**.

Contd...2

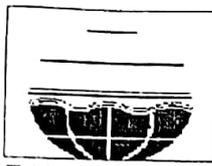
- As reported, the stalls/area has been allotted by the DDA for the vegetable and fruit trade only, but during inspection the premises is being engaged in the work of denting of cars.

Now, therefore, in view of the above, in compliance of order of Hon'ble National Green Tribunal (NGT) dated **16.09.2019**, Competent Authority in DPCC has decided that you are directed to take appropriate action on the above mentioned unit at your end as the unit is not using allotment stall as per the allotment made to the unit.

This is being issued as per the decision taken by the Competent Authority in Delhi Pollution Control Committee.

  
(Md. Arif)  
**Sr. Environmental Engineer**  
**DPCC, Consent Management Cell-VII**

o/c



C/17 By Speed Post (11)

**DELHI POLLUTION CONTROL COMMITTEE**  
**DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)**  
**4TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6**  
visit us at : <http://dpcc.delhigovt.nic.in>

F.No.DPCC/CMC-VII/Orange/ 7168-7A

Dated: 07/12/19

To,

**The Deputy Commissioner (Karol Bagh)**  
**North Delhi Munciple Corporation**  
**DB Gupta Road, Cristian Colony**  
**Block 17B, Dev Nagar, Anand Parvat**  
**New Delhi-110005**

**Subject: - Directions u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981 as amended to date in compliance of order of Hon'ble NGT dated 16.09.2019 in the matter of OA No. 712/2019, Kiran Kapoor, H-block president welfare Vs Govt. of NCT of Delhi.**

Whereas, Central Pollution Control Board is the State Board for all the Union Territories to exercise powers and perform functions under the Air (Prevention & Control of Pollution) Act, 1981 and Water (Prevention & Control of Pollution) Act, 1974.

Whereas, Central Pollution Control Board has delegated all its powers and functions under the Air (Prevention & Control of pollution) Act, 1981 and Water (Prevention & Control of Pollution) Act, 1974 in respect of Union Territory of Delhi to Delhi Pollution Control Committee.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987.

And whereas, it is mandatory under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall Establish or operate any industrial plant in an Air Pollution Control Area.

And whereas, the Hon'ble NGT vide its order dated 16.09.2019, in the above matter directed as below:

Let Delhi Pollution Control Committee (DPCC) and the North Delhi Municipal Corporation (NDMC) look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within one month(copy of order is enclosed herewith).

And whereas, in compliance of Hon'ble NGT order dated 16.09.2019, the officials of DPCC, inspected the unit on 05.12.2019 to survey the area and made following observation: (copy enclosed)

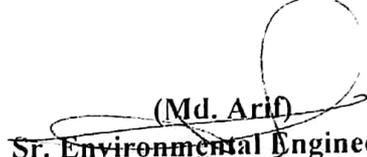
- The owner of the unit (M/S Nisar, DDA market, Local shopping centre, MOR land site no. 4, New Rajender Nagar adjoining NPL colony, Delhi - 110060) is operating the unit at the aforesaid address & engaged in the activity of **denting of cars**.

Contd...2

- As reported, the stalls/area has been allotted by the DDA for the vegetable and fruit trade only, but during inspection the premises is being engaged in the work of denting of cars.

Now, therefore, in view of the above, in compliance of order of Hon'ble National Green Tribunal (NGT) dated **16.09.2019**, Competent Authority in DPCC has decided that you are directed to take appropriate action on the above mentioned unit.

This is being issued as per the decision taken by the Competent Authority in Delhi Pollution Control Committee.

  
(Md. Arif)  
**Sr. Environmental Engineer**  
**DPCC, Consent Management Cell-VII**

**Copy to**

1. Commissioner North MCD, 17<sup>th</sup> Floor, Dr. S.P.M Civic Centre, Minto Road, Delhi-110002.
2. Assistant Commissioner, (Karol Bagh) North Delhi Municiple Corporation, DB Gupta Road, Cristian Colony, Block 17B, Dev Nagar, Anand Parvat, New Delhi-110005

plc

## Inspection Report

C/2  
13

In compliance of Honorable NGT order dated 16.09.2019 in the matter of OA No.712/2019 "**Kiran Kapoor, H-block president welfare Vs Govt. of NCT of Delhi**" an inspection was carried out by DPCC officials K. Kumar (Envt. Engg.) & Uma Shanker (TE) on 05.12.2019 of DDA market, local shopping center, New Rajendra Nagar, Delhi.

During inspection it was observed that there are three units namely/owners (Nisar, Irfan Khureshi, Guddu) are engaged in the work of as below:

1. Nisar - DDA market, local shopping centre, New Rajendra Nagar, MOR land site no. 4, engaged in the activity of **denting of cars**.
2. Irfan khureshi - DDA market, local shopping centre, New Rajendra Nagar, MOR land site no. 9, 10, engaged in the activity of **denting of cars**.
3. Guddu - DDA market, local shopping centre, New Rajendra Nagar, MOR land site no. 13, 14, engaged in the activity of **repairing and mechanical work**.

However as reported by the other shopkeepers, the stalls/area has been allotted by the DDA for the vegetable and fruit trade only, but during inspection of the premises it was observed that units are engaged in the activity of denting of cars, and repairing/mechanical works.

  
5/12/19  
**Uma Shanker**  
TE  
DPCC (CMC-VII)

  
5/12/19  
**K. Kumar**  
Envt. Engg.  
DPCC (CMC-VII)

2/21

14

Annexure-c (colly)



**North Delhi Municipal Corporation**  
(Office of the Assistant Commissioner)  
Karol Bagh Zone

Nigam Bhawan,  
D.B. Gupta Road,  
Anand Park, Karol Bagh,  
New Delhi - 110005

No: 163/AC/KBZ/2019

Dated: 11/12/19

**Station House Officer**  
Rajinder Nagar,  
New Delhi

In compliance of Hon'ble Supreme Court of India WP (C) No. 4677/1985 the titled as MC Mehta Vs Union of India & Ors. An encroachment removal action has been taken up with Police Staff of Rajinder Nagar at **DDA Market, New Rajinder Nagar & its surrounding area** on 10.12.2019.

As per the Hon'ble Supreme Court of India order given on 05.05.2006 in the case of Sudhir Madan and Ors. In IA No. 394, IA No. 356, WP (C) 1699 of 1987, *whenever hawkers are removed from the non-hawking zones, the Delhi Police shall see to it that those areas are none re-occupied by them. The Hon'ble Apex Court also declared that every Station House Officer shall be held personally responsible if such hawkers re-occupy the area from which they have been evicted.*

Now you are, requested to direct the concerned beat officer(s) to keep strict vigil on the site made encroachment free so that re-encroachment may not occur in-future.

*[Signature]*  
11-12-19  
Admn. Officer  
Karol Bagh Zone  
Administrative  
Karol Bagh Z  
North Delhi Mol  
LI/103

Copy to:-

1. DC/KBZ for information
2. DCP/Darya Ganj (Central District)
3. AC/KBZ for information

Appropriate action against the concerned person/s.

RC/HC

Office Copy

Guard File

*[Signature]*  
05/1/2020

*[Signature]*  
14/12/19

*[Signature]*  
AC/KBZ  
LI-103

*[Signature]*  
Dy. Law Officer (HQ),  
North DMC

C/23

15



OFFICE OF THE DEPUTY COMMISSIONER  
KAROL BAGH ZONE  
North Okhla, Delhi 110029



No. 51 Ward 103, 102/2014, K.B.2

Date: 27/11/2019

**ORDER UNDER SECTION 35(2)(b)(3) OF EMC ACT, 1987 READ WITH SECTION 35 OF NATIONAL GREEN TRIBUNAL ACT 2010.**

Whereas the Hon'ble National Green Tribunal vide order dated 28.4.2015 passed in O.A. No. 55/2014 in the matter of "VARDHMAN KATHER vs Union of India & Others" has directed that the person found actually burning and/or responsible for or abating burning of any kind of garbage leaves, waste plastic, rubber, self-encasing compound and such other materials in the open would be liable to pay compensation in terms of the section 15 of the National Green Tribunal Act, 2010 for polluting the environment and would be liable to pay sum of Rs. 5000/- to its post instantaneously.

The Hon'ble Court of the National Green Tribunal, New Delhi passed an order dated 12/01/2015 in the matter of "Shri. Vinod Singh & Ors. vs. Union of India & Ors." in O.A. No. 88/2011 that the damages payable for the environmental compensation/damages, payable for violating these directions as and when stated in the judgment of the Tribunal dated 12/01/2015 for throwing and municipal solid waste into the drain for into the open Yamuna would be @ Rs. 5000/- per incident.

And whereas the Hon'ble Tribunal has further directed that in the event such offenders refuse to comply with the directions of the authorized officers, the authorized officers, shall be at liberty to serve a notice upon him for appearing before the Tribunal and to show cause why the person burning, abating or responsible for such burning material above mentioned be not directed to pay compensation or may be determined by the Tribunal in accordance with law.

And whereas you have been found committing the following violation of the above order of the Hon'ble Green Tribunal on 27/11/2019 at 11:30 am/pm.

*Best description of violation*  
Infractions in the name of *Madhram No. 9 LSC DDA*  
*market Namkhanpur refuse found during daily burning*  
*on vehicle on the right road which is an offence under VCT*  
*Act into an area in creating an offence.*

Now, therefore, I, *Shri. Vinod Singh* Ward No. 103 of Karol Bagh Zone of North Delhi Municipal Corporation in exercise of the powers vested in me as delegated by the Commissioner, NDMC under section 493 of DMC Act and rules made there under hereby direct you to deposit the compensation amounting to Rs. 5000/- (cash) on account of above violation within 3 days at C.S.B. Courtes Zone building, Karol Bagh Zone, North DMC Anand Parvat, New Delhi-110005.

Issued under my hand seal on this 27th day of Nov 2019.

*WAS*  
(Ward No. 103)

- Copy to 1. DC/NBZ
- 2. ADC/NBZ

appropriate action against the concerned person(s)  
1. RC/18  
4. Office Copy  
3. Guard File  
*05/10/20*  
*10/11/19*  
*ASST V&Z*  
*L2-103*  
*27/11/19*  
By *WAS* Officer (RC), North DMC





